Report by the Indian company receiving amount of consideration for issue of shares / Convertible debentures under the FDI Scheme

(To be filed by the company through its Authorised Dealer Category – I bank, with the Regional Office of the Reserve Bank under whose jurisdiction the Registered Office of the company making the declaration is situated, not later than 30 days from the date of receipt of the amount of consideration, as specified in para 9 (I) (A) of Schedule I to Notification No. FEMA 20/2000-RB dated May 3, 2000).

Permanent Account Number (PAN) of the investee company given by the IT							
Department							

No.	Particulars	(In Block	Letters)
1.	Name of the Indian company		
	Address of the Registered Office		
	Fax		
	Telephone		
	e-mail		
2	Details of the foreign investor/ c	ollaborator	
	Name		
	Address		
	Country		
3.	Date of receipt of funds		
4.	Amount	In foreign	In Indian Rupees
		currency	'
		,	

5.	Whether investment is under Automatic Route or Approval Route	Automatic Route / Approval Route
	If Approval Route, give details (ref. no. of approval and date)	
6.	Name of the AD through whom the remittance is received	
7.	Address of the AD	
	py of the FIRC evidencing the receipertible debentures as above is enclo	pt of consideration for issue of shares/ osed.
	norised signatory of nvestee company)	(Authorised signatory of the AD)
(Stan	np)	(Stamp)
FOR	USE OF THE RESERVE BANK OF	NLY:
Uniq remit	ue Identification Number for ttance received:	r the